

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
IB/175/ND/2019

IN THE MATTER OF:

Brilltech Engineers Pvt Ltd	...	Applicant
Versus		
Genesis Infratech Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankur Singhal Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. The Respondents have already been proceeded ex parte in this matter. This Tribunal vide order dated 02.02.2024, directed the Applicant to file a short note. Ld. Counsel for the Applicant has submitted that they have already filed written submissions, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List this matter on **27.05.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)